

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

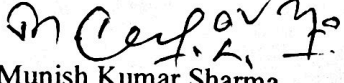
FOR THE ATTENTION OF THE CREDITORS OF METHODEX SYSTEMS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	METHODEX SYSTEMS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	25 May 1974
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identification No. of Corporate Debtor	U74140DL1974PTC007280
5.	Address of the registered office and principal office (if any) of corporate debtor	607 - 608 Meghdoot 94, Nehru Place, New Delhi – 110019, India
6.	Insolvency commencement date in respect of Corporate Debtor	30/04/2024
7.	Estimated date of closure of insolvency resolution process	27/10/2024 i.e., 180 days from the date of commencement of CIRP being 30/04/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Munish Kumar Sharma Reg. No. IBBI/IPA-002/IP-N00050/2016-17/10094 AFA valid upto: 06/11/2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: AAF - 14, Shipra Krishna Azure, Kaushambi, Ghaziabad, Uttar Pradesh – 201012, India E-mail: munish@mksadvisors.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAF - 14, Shipra Krishna Azure, Kaushambi, Ghaziabad, Uttar Pradesh – 201012, India E-mail: cirp.mspl@gmail.com
11.	Last date for submission of claims	14/05/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To best of the knowledge of the IRP, based on the available data, there are no classes of creditors.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Physical Address: AAF - 14, Shipra Krishna Azure, Kaushambi, Ghaziabad, Uttar Pradesh – 201012, India

Notice is hereby given that the Hon'ble National Company Law Tribunal, Court V, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of Methodex Systems Private Limited on 30/04/2024. Copy of order was received on 01/05/2024.

The creditors of Methodex Systems Private Limited are hereby called upon to submit their claims with proof on or before 14/05/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Munish Kumar Sharma
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00050/2016-17/10094

Date: 02 May 2024
Place: Ghaziabad